

Form AA

[Under Regulation 7A of Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016 and under clause 12A of the Schedule - Model Bye-Laws of an Insolvency Professional Agency under Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) Regulations, 2016]

To,

The Managing Director/Chief Executive Officer
Indian Institute of Insolvency Professionals of ICAI
4th Floor, ICAI Bhawan, Post Box no. 7100, Indraprastha Marg, New Delhi – 110002

Subject- Application for Issuance of Authorisation for Assignment

Sir / Madam,

I, **MALATHY NARAYANAN KUTTY** having been enrolled as a professional member with the **Indian Institute of Insolvency Professionals of ICAI** on **19/07/2023** bearing enrollment no. **IP/P-02830** and registered with Insolvency and Bankruptcy Board of India (the Board) as insolvency professional, on **30/11/2023** bearing registration no. **IBBI/IPA-001/IP-P-02830/2023-2024/14368** hereby apply for issuance of Authorisation for Assignment under Regulation 7A of Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016 and under clause 12A of the Schedule - Model Bye-Laws of an Insolvency Professional Agency under Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) Regulations, 2016.

DETAILS

(a) Date of Birth: 16/12/1981

(b) Whether you have attained the age of seventy years: **No**

(c) Whether you are in employment: **No**

(d) Whether you are a whole-time director/managing director in any company: **No**

(e) Whether you have been debarred by any direction or order of IBBI or IPA: **No**

(f) Whether any criminal/disciplinary proceeding pending under any law is pending against you: **No**

Whether you have complied with requirements, as on date of application, with respect to

i. Filing of Forms for the purpose of monitoring corporate insolvency resolution processes and performance of insolvency professionals under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder.

: Yes

ii. Payment of fee, interest or penalty, if any including -

a. Annual membership fee to IPA under Clause 11 of Schedule under IBBI (Model Bye-laws and Governing Board of Insolvency Professional Agencies) Regulations, 2016 : **Yes**

b. Fee under clause 12A(3) of Schedule under IBBI (Model Bye-laws and Governing Board of Insolvency Professional

Agencies) Regulations, 2016 : **Yes**

c. Registration Fee to IBBI under Regulation under 7 (2) (c) of IBBI (Insolvency Professionals) Regulations, 2016 : **Yes**

d. Annual fee to IBBI under Regulation 7(2)(ca) of IBBI (Insolvency Professionals) Regulations, 2016 : **Yes**

e. Interest, if any to IBBI under Regulation 15 of IBBI (Insolvency Professionals) Regulations, 2016 : **Yes**

iii. Continuous Professional Education. If yes, details of Continuous Professional Education hours:

CPE hours previous year	Current years of CPE hours availed	Total CPE hours

Affirmation : Yes

(a) the above submissions are correct and complete to the best of my knowledge and belief.

(b) I am eligible to obtain an Authorisation for Assignment.

(c) I have complied with the requirements of the Insolvency and Bankruptcy Code, 2016, read with regulations, circulars, directions or guidelines issued by IBBI.

(d) I have made the payment of applicable fees

(e) I shall duly inform the Board / IPA upon becoming ineligible to hold Authorisation for Assignment

MALATHY NARAYANAN KUTTY

IBBI/IPA-001/IP-P-02830/2023-2024/14368

Place : Tripunithura

Date : 06/12/2023